



2026:AHC-LKO:13914-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 449 of 2024

Shivendra Mohan

.....Petitioner(s)

Versus

State of U.P. through Principal Secretary Nagar
Vikas, Civil Secretariat Lucknow and others

.....Respondent(s)

Counsel for Petitioner(s)	: Jitendra Bahadur, Shobh Nath Yadav
Counsel for Respondent(s)	: Amit Kumar Dwivedi, V.P. Nag (A.C.S.C.), Namit Sharma

Chief Justice's Court

**HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE JASPREET SINGH, J.**

1. This petition has been filed by the petitioner seeking direction to the respondents to take necessary action for laying remaining sewer lines of Maharshi Colony and raise RCC Road only after construction of drains both sides of proposed road.
2. Counsel for the petitioner submits that after filing of the present petition, the road in question has already been constructed without doing the needful, as prayed and therefore, for the present the petition has been rendered infructuous.
3. Leaving it open for the petitioner to raise the issue as raised in the present petition, in view of the subsequent development, the present petition is **dismissed** as having become infructuous.

(Jaspreet Singh, J) (Arun Bhansali, CJ)

February 20, 2026
Rakesh/AHA